

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 184/TT/2013

Date: 2.4.2014

To  
Shri Vipul Kumar Jadav,  
Authorized Representative,  
Adani Power Limited,  
3rd Floor, Achalraj, Opp. Mayor Bungalow,  
Law Garden,  
Ahmedabad-380009

Subject: Transmission tariff for (i) +\_500KV Mundra- Mohindergarh HVDC bipole transmission line with associated substations, bays, electrode lines and associated 400 KV lines, (ii) 400 KV D/C Mundra- Dehgam transmission line with associated system for control period 2009-2014

Sir,

Please furnish the following information on affidavit, with advance copy to the beneficiaries, latest by 16.4.2014:-

- a) Detailed break-up of capital cost along with IDC and IEDC for HVDC stations, HVDC Transmission line, AC sub-station (Bay), AC transmission line with proper configuration including initial spares for each in respect of both Asset-I and Asset-II;
- b) Break-up of additional capital expenditure claimed in Asset-I along with justification;
- c) Details of initial spares along with cost;
- d) Reason for increase of 2 km length of Electrode line at Mohindergarh Sub-station over 185 km included in the transmission license;
- e) No. of Bus Reactors installed in Mundra TPS Switchyard, and technical justification of different ratings of 42 MVAR, 120 MVAR and 50 MVAR reactors at different sub-stations;
- f) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 of 765/400 kV for A/C Transmission Lines and Sub-Stations;

- g) Detailed computation of FR estimates including the details of assets (name of assets/equipment/date of order/ quantity and value) which were considered for preparing the estimates and the price levels at which these estimates were prepared, the indices at the time of preparation of FR, at the time of order and at the time of COD;
- h) Detailed Project Report of the project;
- i) A copy of order placed on M/s. SEIMENS along with the terms and conditions of the order.

Yours faithfully,

Sd/-  
(P.K. Sinha)  
Asst. Chief (Legal)

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**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
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Date: 17.4.2014

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Sir,

I am directed to refer to the Commission's earlier letter dated 2.4.2014 (copy enclosed) seeking certain information by 16.4.2014, and to say that reply is still awaited. It is requested that information sought in the aforementioned letter may kindly be furnished along with the following further information, latest by 2.5.2014:-

- 1) Letter/ document issued by concerned load dispatch centre regarding commercial operation of transmission elements i.e. sub-station and transmission line;
- 2) Details of segregation of capital expenditure for transmission line (auditor certificate), substation, building and civil works and PLCC communication pertaining to transmission assets **as on commercial operation date** of transmission element along with cumulative depreciation upto date of transmission license and upto 30.9.2013 for respective elements;
- 3) Details of computation of IDC, IEDC and FERV capitalized and considered in the capital cost for the tariff determination along with proof of exchange rate as on date of commercial operation and date of license;

- 4) Justification (and applicable regulation) for claiming IDC, IEDC and FERV beyond the commercial operation date for tariff purpose, and break up of IDC, IEDC and FERV capitalized in the books of account and charged to statement of P&L account;
- 5) Opening balance sheet of transmission license business (as on 29.7.2013 as per Regulation 15 of CERC (Procedure, Terms and Conditions for Grant of Transmission Licence and Other Related Matters) Regulations, 2009, along with notes to financial statement, basis of separation of transmission assets from integrated business, allocation of loan and equity to licensed business supported by Board resolution;
- 6) Break up of initial spares capitalized as on commercial operation date for sub-station and transmission line;
- 7) Relevant provisions of the 2009 Tariff Regulations under which the additional capital expenditure has been claimed, nature of additional capitalization claimed, year wise balance/retention payment and undischarged liabilities;
- 8) Copy of loan agreement along with proof of interest rate and repayment schedule for transmission business.

Yours faithfully,

Sd/-  
(P.K. Sinha)  
Asst. Chief (Legal)